

विदेशी कम्पनी तम्बाकू को तैयार करने का (क्योर करने का) काम कर रही है।

(ख) तथा (ग). ये प्रश्न उठते ही नहीं।

डा० सत्यबाबी : सिगरेट वगैरह बनाने का काम भी कोई कम्पनी कर रही है ?

श्री करमरकर : जी हां, १७ कम्पनियां सिगरेट बनाने का काम कर रही हैं।

डा० सत्यबाबी : इन कम्पनियों में हिन्दुस्तानी और गैर मुल्की सरमाय का क्या तनासुब है ?

श्री करमरकर : उन में से ८ फैक्टरियां तो हिन्दुस्तानी हैं, १ फ़ैक्टरी प्रीडोमिनैटली हिन्दुस्तानी है, १ थोड़ी फ़ौरन है और १ में part of the Capital has been issued for Indian participation और बाकी जो ७ फ़ैक्टरियां रह गईं उन में सब में फ़ौरन इनवेस्टमेंट है।

Shri Ramachandra Reddi : May I know the approximate amount of foreign capital invested in the tobacco field on things other than production ?

Shri Karmarkar : Does he want to know the proportion of Indian versus foreign capital ?

Mr. Speaker : Investment on things other than production .

Shri Karmarkar : I should like to have notice.

Shri K. K. Basu : May I know what is the proportion of production of cigarettes by foreign cigarette manufacturers compared to those companies which are partly or wholly owned by Indians ?

Shri Karmarkar : Production of tobacco ?

Shri K. K. Basu : I am asking about cigarettes.

Shri Karmarkar : I have no information about that here and I should like to have notice to answer that question.

Shri Joachim Alva : Has Government ever examined the position of the Imperial Tobacco Company which is a dangerous cartel and has striven to swallow up one of the best Indian units from Hyderabad which produced Char Minar cigarettes, and, secondly, has Government

also examined the possibility of encouraging Indian concerns to import either German or Czechoslovakian machines into India and producing our own cigarettes through Indian capital and Indian personnel ?

Shri Karmarkar : I very respectfully submit that it is wholly irrelevant to this question.

Second Five Year Plan

*1851. **Shri M. L. Agrawal :** Will the Minister of Planning be pleased to refer to the reply given to Starred Question No. 767 on the 16th August, 1955 and state:—

(a) whether it is a fact that the Planning Commission have cut down U.P. State's Second Five Year Plan proposals from Rs. 725 crores to Rs. 260 crores;

(b) if so, the break-up of the cuts under different heads ; and

(c) the reasons therefor ?

The Deputy Minister of Planning (Shri S. N. Mishra) : (a) Yes, as a practical ceiling for revising the draft plan.

(b) The allocation between different heads is under the consideration of the U. P. Government.

(c) Does not arise.

Shri M. L. Agrawal : May I know whether the sanctioned Plan contains any provision for heavy industries and, if, so, what is the amount ?

Shri S. N. Mishra : For industry in general, I should like to say, the amount suggested by the Planning Commission is Rs. 15.13 crores.

Shri M. L. Agrawal : May I know what will be the employment potential at the end of this Plan ?

Shri S. N. Mishra : If the hon. Member wants to know the employment potential according to the reduced size of the Plan, I think we have not been able to work out the figure as yet.

Shri M. L. Agrawal : I want to know how many persons will be found employed at the end of this Plan.

Mr. Speaker : He has not been able to work out the figures on the assumption that the Plan has been reduced in size.

Shri M. L. Agrawal : May I know whether the Government would take care to see that the number of persons employed in Uttar Pradesh is on a par with other States considering its population ?

Shri S. N. Mishra : I have no been able to make that comparison, but, my impression is that the position in Uttar Pradesh is not worse.

श्री भक्त बर्षन : क्या मैं जान सकता हूँ कि यह कृपा दृष्टि केवल उत्तर प्रदेश पर ही की जा रही है या सभी राज्यों के लिये कोई फार्मूला निकाला गया है जिसके आधार पर यह कटौतियाँ की जा रही हैं ?

श्री एस० एन० मिश्र : न्यायपूर्वक प्रत्येक राज्य के साथ ऐसा ही किया जा रहा है ।

Advisory Board

*1852. **Shri N. B. Chowdhury** : Will the Minister of Rehabilitation be pleased to lay on the Table of the House a statement showing:

(a) the recommendations made by the Advisory Board with regard to the payment of compensation as envisaged in the Displaced Persons (Compensation and Rehabilitation) Act 1954; and

(b) Government's decision thereon ?

The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle):

(a) It would not be in the public interest to disclose the recommendations of the Board.

(b) Does not arise.

Shri N. B. Chowdhury : May I know whether the rules that we recently discussed were decided unanimously or some of the members of the Advisory Board differed on certain points ?

Shri J. K. Bhonsle : We have accepted quite a number of recommendations made by the Advisory Board.

Shri B. N. Chowdhury : May I know whether it is a fact that some of the members of the Advisory Board recommended that the houses should be disposed of on a 'no profit', 'no loss' basis ?

Mr. Speaker : Order, order.

Revision of U. N. Charter

*1853. **Shri Kasliwal** : Will the Prime Minister be pleased to state :

(a) whether the subject of the revision of the U. N. Charter has been included in the agenda of the Tenth Session of the U. N. General Assembly;

(b) whether Government have had any correspondence with other powers for the inclusion of this item in the agenda; and

(c) whether the Indian Delegation to the U. N. has been instructed to press for the revision of the Charter ?

The Deputy Minister of External Affairs (Shri Anil K. Chanda) : (a) A Proposal to hold a General Conference of the Members of the United Nations for the purpose of reviewing the United Nations Charter has been placed on the Agenda of the Tenth Session of the General Assembly by the Secretary-General of the U. N. The actual subject of review of the Charter is not on the Agenda of the Tenth Session.

(b) There has been no such correspondence, but some reference has been made to some Members of the United Nations on this question.

(c) No. The Government of India are of the opinion that any attempt at revision of the Charter will not be appropriate at present.

Shri Kasliwal : May I know whether the Government propose to support the holding of this review conference which is now a subject-matter on the agenda ?

Shri Anil K. Chanda : I have already stated that we are not in favour of the opening of this question at this moment.

Shri Kasliwal : At the Bandung Conference it was declared that certain countries which have been qualified under the Charter should be admitted into U.N. May I know what steps the Government propose to take for the admission of these countries into the U. N. ?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru) : The admission of certain countries into the U. N. has nothing much to do with the revision of the Charter; it is an entirely separate question. Naturally, we are interested in the admission of not only those countries, but all countries that fulfil the conditions laid down by the U.N. We think it should be a universal organisation and the normal steps have been taken—diplomatic and other — so far as we are concerned.

Shri Kasliwal : In view of the fact that in the past the 'veto' has been exercised several times for the refusal of admission to several powers into the U.N. may I know whether the Government are working on any scheme or considering any scheme for the admission of those countries as associate members of the U. N. ?